

**Central Administrative Tribunal  
Principal Bench**

**OA No.2694/2013**

New Delhi, this the 1<sup>st</sup> day of February, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Lata Rani,  
W/o Shri Ashish Arora,  
R/o C-7, Suraj Kunj, Keshav Puram,  
Delhi.

...Applicant

(By Advocate : Shri M.K. Bhardwaj)

**Versus**

Govt. of NCT of Delhi & Ors. through :

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat,  
I.P. Estate, New Delhi.
2. Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi  
Through its Director.
3. The Commissioner,  
North Delhi Municipal Corporation,  
Civic Centre, New Delhi.
4. The Director,  
Director of Education,  
North Delhi Municipal Corporation,  
Civic Centre, New Delhi.

...Respondents

(By Advocates : Ms. Sangita Rai for R-1&2  
Shri Satyendra Kumar for R-3&4)

**ORDER (ORAL)**

**Mr. V.Ajay Kumar, Member (J) :-**

Heard Shri M.K. Bhardwaj, learned counsel for applicant and Ms. Sangita Rai and Shri Satyendra Kumar, learned counsel for respondents.

2. The applicant who is working as Assistant Teacher filed the OA having aggrieved by the action of the respondents in not considering her case for promotion to the post of TGT (Natural Science) Female on the ground that the applicant studied B.Sc. (Hons) degree in Bio-chemistry which is not an elective subject for the post of TGT (Natural Science).

3. When the matter was taken up for hearing, it is submitted by both the counsels that the subject matter of this OA is squarely covered by a decision of this Tribunal in OA No.975/2011 dated 17.11.2011 in ***Mrs. Monika Shihani Vs. Govt. of NCT of Delhi & Ors.***, as upheld by the Hon'ble High Court of Delhi in WP(C) No.4477/2012.

4. In the circumstances, the OA is disposed of, in terms of the decision of this Tribunal in OA No.975/2011 dated 17.11.2011 in ***Mrs. Monika Shihani Vs. Govt. of NCT of Delhi & Ors.*** (supra) and the respondents shall complete the necessary exercise and pass

appropriate orders within 60 days from the date of receipt of a certified copy of this order, in accordance with rules. No costs.

( NITA CHOWDHURY)  
MEMBER (A)

( V. AJAY KUMAR)  
MEMBER (J)

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